

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2639
(To be answered on the 27th December 2018)**

DOMESTIC AIRCRAFT ACCIDENTS

2639. SHRI ANURAG SINGH THAKUR

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the domestic aircraft accidents/incidents in the country have reduced since 2013;
(b) if so, the details thereof;
(c) whether any study has been conducted on the accidents /incidents over the last few years, if so, the details thereof; and
(d) the policy measures taken by the Government to prevent /minimize such incidents /accidents in future?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) The incident rate of scheduled airlines has reduced since 2013 while the accident rate has seen a decline since 2015. Based on guidelines issued by the International Civil Aviation Organization (ICAO), the accident rate is calculated for scheduled airline accident per 10000 departures. The year wise accident and incident rate are as follows:

Year	Number of accident per 10000 departures	Number of incident per 10000 departures
2013	0	13.9
2014	2.8	11.63
2015	5.1	7.46
2016	3.3	7.27
2017	1.0	6.56
2018	0.9	4.71

(Till Nov)

(c) The Directorate General of Civil Aviation (DGCA) has carried out the safety analysis of the accidents /incidents. The analysis has been published in the form of "Annual Safety Review" for the year 2016 and 2017, which is available on DGCA website (www.dgca.nic.in).

(d) Following steps have been taken by DGCA to ensure safety of aircraft operations:

- Safety recommendations emanating from the investigation reports are followed up for implementation with the concerned agencies so as to prevent recurrence of similar incident in future.**
- Accident/incident data is analyzed on yearly basis and based on the analysis, important observations/findings are shared with operators to avoid the recurrence of the accidents /incidents.**
- As per the annual surveillance program, audit of the operators is carried out. Findings of audit report are followed up with the operator for compliance. The compliance of the action taken by the operator is further verified during the next audit.**
